

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 7

IA 1937/2024 (New IA) in C.P. (IB)/1802(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **26.04.2024**

NAME OF THE PARTIES: **STATE BANK OF INDIA VS AURO GOLD**
JEWELLERY PRIVATE LTD.

Section 7 of the Insolvency and Bankruptcy Code, 2016 and Rule 11

ORDER

IA 1937/2024 (New IA) in C.P. (IB)/1802(MB)2019

- 1) Mr. Rakesh Gupta, Ld. Counsel for the Applicant is present.
- 2) The present Interlocutory Application has been filed by the Liquidator of the Corporate Debtor for placing on record Progress Report.
- 3) The said Progress Report filed by the Liquidator is taken on record. No order is called for. The Interlocutory Application bearing IA No. 1937 of 2024, is disposed of as Allowed.

4) Registry shall list the main Company Petition on Board on the date where other pending Applications arising out of the present Company Petition are stated to have been listed.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare